



తెలంగాణ రాజ పత్రము
THE TELANGANA GAZETTE
PART-II EXTRAORDINARY
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HYDERABAD, MONDAY, DECEMBER 8, 2025.

No. 713-A

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA

RE-CONSTITUTION OF GENDER SENSITIZATION AND INTERNAL COMPLAINTS COMMITTEE (GSICC) - GENDER SENSITIZATION AND SEXUAL HARASSMENT OF WOMEN IN THE HIGH COURT PRECINCTS - THE GENDER SENSITIZATION AND SEXUAL HARASSMENT OF WOMEN AT THE HIGH COURT FOR THE STATE OF TELANGANA (PREVENTION, PROHIBITION AND REDRESSAL) REGULATIONS, 2013.

NOTIFICATION No. 13/SO/2025

ROC.NO.761/SO-1/2000

In exercise of the powers conferred by Regulation 4 (2) of Chapter II of the Gender Sensitization and Sexual Harassment of Women at the High Court for the State of Telangana (Prevention, Prohibition and Redressal) Regulations, 2013, the Hon'ble the Chief Justice of High Court for the State of Telangana has been pleased to re-constitute the High Court Gender Sensitization and Internal Complaints Committee (GSICC). The Committee consists of the following Hon'ble Judges and other members:

- | | | |
|----|---|-------------|
| 1. | The Hon'ble Smt. Justice T. Madhavi Devi
Judge, High Court for the State of Telangana. | Chairperson |
| 2. | The Hon'ble Sri. Justice G. M. Mohiuddin
Judge, High Court for the State of Telangana. | Member |
| 3. | Ms. A. Deepthi,
Advocate, High Court for the State of Telangana. | Member |
| 4. | Sri. G. Rajeshwar Reddy,
Advocate, High Court for the State of Telangana. | Member |
| 5. | Ms. S. Preeti,
Advocate, High Court for the State of Telangana. | Member |

6.	Sri Ramesh Chilla, Advocate, High Court for the State of Telangana.	Member
7.	Ms. Anjali Devi Muthe, Advocate, High Court for the State of Telangana.	Member
8.	Ms. Shobha Rani D., Director Projects, Spandana Society, Hyderabad.	Member
9.	Sri M. Ramana Krishna, Joint Registrar, High Court for the State of Telangana.	Member
10.	Smt. I. Naga Lakshmi, Joint Registrar, High Court for the State of Telangana.	Member Secretary

The term of each member of the Gender Sensitization and Internal Complaints Committee (GSICC) shall be for 2 years with effect from 01.12.2025.

Further, the committee will function as per the Gender Sensitization and Sexual Harassment of Women at the High Court for the State of Telangana (Prevention, Prohibition and Redressal) Regulations, 2013.

Hyderabad,
01-12-2025.

(Sd/),
Registrar General.

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

Endt. Roc.No.761/SO-1/2000

Dt. 19.12.2025

"COMMUNICATED"

REGISTRAR GENERAL

To

1. The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the same before the Hon'ble the Chief Justice for His Lordship's kind perusal)
2. The P.S. to the Hon'ble Smt. Justice T. Madhavi Devi. (with a request to place the same before the Hon'ble Judge for kind perusal)
3. The P.S. to the Hon'ble Sri Justice G. M. Mohiuddin. (with a request to place the same before the Hon'ble Judge for kind perusal)
4. Ms. A. Deepthi, Advocate, High Court for the State of Telangana, Hyderabad.
lawyerdeepthi@gmail.com (9848083046)
5. Sri. G. Rajeshwar Reddy, Advocate, High Court for the State of Telangana, Hyderabad.
rajeshwarreddy5633@gmail.com (9848265330)
6. Ms. S. Preeti, Advocate, High Court for the State of Telangana, Hyderabad.
macharlaprceti999@gmail.com (9703253415)
7. Sri Ramesh Chilla, Advocate, High Court for the State of Telangana, Hyderabad.
rchillaadv@gmail.com (9704601902)
8. Ms. Anjali Devi Muthe, Advocate, High Court for the State of Telangana, Hyderabad.
anjalidevimuthe@gmail.com (8919246908)
9. Ms. Shobha Rani D., Director Projects, Spandana Society, Hyderabad. (9652807354)
10. Sri M. Ramana Krishna, Joint Registrar, High Court for the State of Telangana at Hyderabad.
11. Smt. I. Naga Lakshmi, Joint Registrar, High Court for the State of Telangana at Hyderabad.